

## LIGNITE ORES (MINING)

\*440. Shri Balakrishnan: Will the Minister of Production be pleased to state:

(a) whether the mining scheme of lignite ores is in operation in the South Arcot district of Madras State;

(b) whether the mining scheme is in the experimental stage; and

(c) whether the Central Government have given financial aid to the Madras Government for the scheme?

The Minister of Production (Shri K. C. Reddy): (a) and (b). The State Government have decided to undertake a Pilot scheme to examine whether the deposits could be worked or not.

(c) Yes, in the shape of a loan of heavy excavating machinery for working the scheme.

## DISPLACED PERSONS FROM EAST PAKISTAN

\*441. Shri Merghad Saha: (a) Will the Minister of Rehabilitation be pleased to state the total number of displaced persons who have arrived in West Bengal from East Pakistan during the months of August, September and October, 1952 and what arrangements have been made by Government for their maintenance and rehabilitation?

(b) What are the camps to which they are being sent?

(c) Have any arrangements been made for enumerating the number of displaced persons belonging to separate professional groups and to provide them with work in accordance therewith?

(d) Have any of the displaced persons arriving this month been sent out of Bengal, and if so, what are the States and places to which they have been sent?

The Deputy Minister of Rehabilitation (Shri J. K. Khonsde): (a) (i) 1,86,226 persons.

(ii) Destitute displaced persons are first taken to camps where doles for maintenance are paid. Later, they are dispersed to rehabilitation or work sites as the case may be, and provided with work against wages instead of doles. Displaced persons who remain outside camps are also given rehabilitation facilities according to various schemes.

(b) A statement giving the location of the camps is laid on the Table of the House. [See Appendix II, annexure No. 52].

(c) Yes, in so far as displaced persons in camps are concerned.

(d) Yes, Charbatia in Orissa and Ghazidah in Bihar.

## COCONUT OIL

\*442. Shri K. C. Sodhia: (a) Will the Minister of Commerce and Industry be pleased to state the quantity of coconut oil imported into India during 1950-51 and 1951-52?

(b) When was the import duty on coconut oil reduced last?

(c) What was the rate of reduction?

(d) What was the total loss caused to exchequer due to this reduction?

The Minister of Commerce (Shri Karmarkar): (a) The quantities imported were:—

1950-51 .....	43,75,271	gallons.
1951-52 .....	69,93,766	"

(b) 24th November, 1951.

(c) The standard rate of duty was reduced from 35 per cent. *ad valorem* to 31½ per cent. *ad valorem* and preferential rate from 25 per cent. *ad valorem* to 21 per cent. *ad valorem*. Further, the additional import under the Finance Act, 1951, at the rate of 25 per cent. of the normal import duty was also withdrawn.

(d) There has been no loss in revenue so far. On the contrary, the revenue has gone up as a result of increased imports.

## KHADI AND HAND-SPUN YARN

\*443. Shri Basappa: Will the Minister of Commerce and Industry be pleased to state:

(a) whether it has come to the notice of Government that Khadi goods worth several lakhs and hand-spun yarn worth Rs. 20 lakhs were lying unsold recently in Madras State;

(b) whether it is a fact that about 60,000 spinners engaged in Khadi production under the aegis of the Madras Government are now without employment; and

(c) if so, what action has been taken by Government in these matters?

The Minister of Commerce (Shri Karmarkar): (a) and (b). Government are aware that there are some accumulations of Khadi stocks in the